



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 9  
Vol. IX

തിരുവനന്തപുരം,  
തിങ്കൾ

Thiruvananthapuram,  
Monday

2020 ഒക്ടോബർ 05  
05th October 2020

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1942 ആശ്വിനം 13  
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നമ്പർ  
No.

2259

GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 13633/Leg.G2/2020/Law.

Dated, Thiruvananthapuram,

5th October, 2020

19th Kanni, 1196

13th Aswina, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 4th day of October, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,  
Law Secretary.



**ORDINANCE No. 72 OF 2020****THE UNIVERSITY LAWS (AMENDMENT) ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

*AN*

**ORDINANCE**

*further to amend the Kerala University Act, 1974, the Calicut University Act, 1975, the Mahatma Gandhi University Act, 1985 and the Kannur University Act, 1996.*

Preamble.—WHEREAS, it is expedient further to amend the Kerala University Act, 1974 (17 of 1974), the Calicut University Act, 1975 (5 of 1975), the Mahatma Gandhi University Act, 1985 (12 of 1985) and the Kannur University Act, 1996 (22 of 1996) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the University Laws (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. *Acts 17 of 1974, 5 of 1975, 12 of 1985 and 22 of 1996 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala University Act, 1974 (17 of 1974), the Calicut University Act, 1975 (5 of 1975), the Mahatma Gandhi University Act, 1985 (12 of 1985) and the Kannur University Act, 1996 (22 of 1996) shall have effect subject to the amendments specified in sections 3 to 6.

3. *Amendment of Act 17 of 1974.*—In the Kerala University Act, 1974 (17 of 1974), after the proviso to sub-section (2) of section 56, the following sub-section shall be inserted, namely:—



“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

4. *Amendment of Act 5 of 1975.*—In the Calicut University Act, 1975 (5 of 1975) after the proviso to sub-section (2) of section 56, the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

5. *Amendment of Act 12 of 1985.*—In the Mahatma Gandhi University Act, 1985 (12 of 1985), after the second proviso to sub-section (2) of section 58, the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

6. *Amendment of Act 22 of 1996.*—In the Kannur University Act, 1996 (22 of 1996), after the proviso to sub-section (2) of section 61, the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

ARIF MOHAMMED KHAN,  
*GOVERNOR.*

